07.01.2015.

App: Sri Manish Mishra, learned counsel for the applicant.

Resp: Sri B.B. Tripathi, learned counsel for the respondents.

The present C.C.P was preferred by the applicant for non-compliance of the order dated 12.04.2013 passed in O.A.No.424/2010 through which the Tribunal has issued the following directions:-

"Para-8.

In view of the above, the O.A. succeeds. The impugned order dated 16.7.2010 is hereby quashed. The applicant will be treated as being in service as per his date of birth being 2.10.1956. The applicant will be entitled to reinstatement with all consequential benefits including arrears of salary after deducting the terminal benefits, if received by the applicant. The above order shall be complied with by the respondents within a period of three months from the date of receipt of a certified copy of this order. No costs."

Sri B.B. Tripathi, learned counsel for the respondents has filed the compliance report through which a 'Corrigendum' is filed as (Annexure SCA-1) dated 19.12.2014 by which the applicant has been reinstated and it is also indicated that the applicant will superannuate on the basis of his date of birth as 01.10.1956. The Ld. Counsel for the applicant also agree and accepted orders passed by the respondents and he has no objections.

Under these circumstances, nothing remains to be adjudicated in the present C.C.P. and accordingly C.C.P. is dismissed. Notices stands discharged.

1. U. (Ms. Jayati Chandra)

Member (A)

(Navneet Kumar)
Member (J)

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